



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(*Legislation Section*)

Jammu, the 13th December, 2018.

The following Act has been assented to by the Governor on 13th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR GOVERNOR'S SPECIAL  
SECURITY FORCE ACT, 2018**

(Governor Act No. XLII of 2018)

[13th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of India.

An Act to provide for the constitution and regulation of a separate security force in the State of Jammu and Kashmir for providing proximate security to the Governor, members of his immediate family and for matters connected therewith or incidental thereto.

In exercise of the powers vested under Proclamation P-1/18 of 2018 dated 20th of June, 2018 the Governor is pleased to enact as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Governor's Special Security Force Act, 2018.

(2) It shall come into force on such date, as the State Government may, by notification in the Government Gazette, appoint and different dates may be notified for coming into force of different provisions of the Act.

2. *Definitions.*—In this Act, unless the context otherwise requires,—

- (a) "Act" means the Jammu and Kashmir Governor's Special Security Force Act, 2018 ;
- (b) "Active duty" in relation to a Member of the Force means any duty as such member during the period when he is posted to physically protect the Governor of Jammu and Kashmir and the Members of his immediate family, wherever he or they may be ;
- (c) "Director" means the Director of the Force appointed under sub-section (1) of section 5 ;
- (d) "Force" means the Jammu and Kashmir Governor's Special Security Force constituted under section 4 ;
- (e) "Government" means the Government of Jammu and Kashmir ;
- (f) "Member of the Force" means a person, who has been appointed to the Force by the prescribed authority ;
- (g) "Member of the immediate family" means wife, husband, children and parents ;
- (h) "Person" means any individual human being.

